

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

ITEM No. 113
(IB)-67(PB) /2019

IN THE MATTER OF:

Mohit Kumar Arora	Applicant / Petitioner
Vs		
MVL Ltd.	Respondent

SECTION:

Under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 31.01.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENTS:

For the Applicant: Mr. Nakul Mohta, Advs.

ORDER

Learned counsel for the petitioner placed reliance on para 21 and 22 of the Judgment rendered in the case of M/s Forech India Limited Vs. Edelweiss Assets Reconstruction Company Limited (Civil Appeal No.818 of 2018) decided on 22.02.2019.


Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 20.02.2019.

Process Dasti only.

List for further consideration on 20.02.2019.

Sd/-

(M.M. KUMAR)
PRESIDENT

Ⓛ Sd/- 

(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)